

far as possible, employees of the Employees' Provident Fund Organisation are treated at par with corresponding categories of Central Government employees.

(c) In the past, the employees in the various Regional Offices were on State Government scales of pay. With a view to prescribing a uniform pattern for all regions and also to bring about some improvement in service conditions of the employees in the regions, the employees were brought on Central scales of pay and other service conditions were also regulated accordingly on the recommendations of the Central Board of Trustees which administers the Employees Provident Fund.

Meetings of Central Board of Trustees of Employees Provident Fund

5036. SHRI RAMAVATAR SHASTRI: Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the meetings of the Central Board of Trustees of Employees' Provident Fund are held even at such places where the Regional Office of the Organisation is not there;

(b) whether the holding of the meeting at Delhi will bring the expenditure down and will be more convenient to the persons attending, Delhi being a Central Place; and

(c) if so, the reasons why the meeting of the Central Board of Trustees should not be held at Delhi only ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): The Provident Fund Authorities have reported as under :—

(a) The meetings are usually held at Delhi or at one of the Regional headquarters, but sometimes they are also held at other places.

(b) There would be some economy in expenditure if the meetings are held in Delhi. The venue of a meeting is decided by the Chairman in consultation with the

Trustees present at the immediately previous meeting and is fixed having regard to the convenience to the Trustees and the invitations received from various State Government representatives for holding the meeting in their respective States.

(c) In view of (b) above, the question does not arise.

पुनर्वास विभाग के विरुद्ध कर्मचारियों द्वारा दायर किए गए मुकदमों

5037. श्री अरविन्द नेताम : क्या भ्रम और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) गत तीन वर्षों में पुनर्वास विभाग के कितने कर्मचारियों ने विभाग के विरुद्ध मुकदमों दायर किये; और

(ख) कितने मुकदमों में फैसला दिया गया तथा कितने फ़ैसल विभाग के पक्ष में रहे ?

भ्रम और पुनर्वास मंत्री (श्री आर० क० खाडिलकर) : (क) और (ख). जानकारी एकत्रित की जा रही है और सभा की मेज पर रख दी जायेगी।

बैलाडिला लोह अयस्क परियोजना के कर्मचारियों के लिए मकान

5038. श्री अरविन्द नेताम : क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) बैलाडिला लोह अयस्क परियोजना में तीसरी तथा चौथी श्रेणी के कर्मचारियों की संख्या कितनी है; और

(ख) उनमें से कुल कितने कर्मचारियों को मकान दिये गये हैं ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री शाहनवाज खां) (क) और (ख). जानकारी एकत्रित की जा रही है और शीघ्र ही सभा पटल पर रखी जायेगी।